

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:2098  
ANSWERED ON:18.12.2013  
VIOLATION OF REGULATIONS  
Singh Shri Ratan

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Telecom Regulatory Authority of India (TRAI) has registered cases against some private telecom companies for violation of various regulations/guidelines and recommended for cancellation of the licence of such companies;
- (b) if so, the details thereof, company wise and the reaction of the Government thereon; and
- (c) if not, the action taken by the Government against those companies which are not complying with the rules and regulations issued by the Government, company-wise?

**Answer**

**MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)**

(a) to (c) Telecom Regulatory Authority of India (TRAI) has filed certain complaints against the Telecom Service Providers as per details below :-

Sl.No.	Service Provider	Remark
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| 1. | M/s. Bharti Airtel Ltd.     | The complaint was filed by TRAI against M/s Bharti Airtel Ltd. for non-compliance of (i) Direction No.303-6/2006 regarding docket No. of consumer complaint and termination of service (ii) No.303-1/2004-Eco. Dated 8.7.2005 regarding refund of security deposit.  |
| 2  | M/s Loop Mobile (Indi) Ltd. | The complaint was filed by TRAI against M/s Loop Mobile (India) for non-compliance of the provisions of Telecommunication Mobile Number Portability, 2009(8 of 2009)   |
| 3  | M/s Bharti Airtel Ltd.      | The complaint was filed by TRAI against M/s Bharti Airtel Ltd. for non-compliance of the provisions of Telecommunication Mobile Number Portability, 2009(8 of 2009)  |
| 4  | M/s Idea Cellular Ltd.      | The complaint was filed by TRAI against M/s Idea Cellular Ltd. for non-compliance of the provisions of Telecommunication Mobile Number Portability, 2009 (8 of 2009)   |
| 5  | M/s Idea Cellular Ltd.      | Pending in Metropolitan court Delhi The complaint has been filed by TRAI against Idea Cellular & Ors under section 190/200 of the Criminal Procedure, 1973 in relation to offences under section 29, read with sections 30 and 34 of the TRAI Act, 1997. The complaint is in respect of audit observations |

pertaining to metering and billing system of the year 2006-07 and repeated/continuing contra-vention of the provisions of the Quality of Service (Code of Practice for Metering and Billing Accuracy) Regulation 2006 (5 of 2006) dated 21st March, 2006 and Telecommunication Tariff Order (Forty Fourth Amendment) Order, 2007 dated 24th January, 2006

However, TRAI has decided to withdraw the cases mentioned at SI No. 1 to 4 and the certified copies of orders from Chief Metropolitan Magistrate Court regarding withdrawal of cases at SI. No.2,3 & 4 mentioned above have been received by it.